

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 2230 of 2014

Deo Prakash

... ..**...Petitioner**

-Versus

The State of Jharkhand & Anr.

.... **...Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Rahul Kumar, Advocate

For the Respondent : Mr. Manish Mishra, AC to AG

14/ 09.07.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of the learned counsel for the respondents, put up this case on 06.08.2020 under the same heading.

(Dr. S.N. Pathak, J.)

punit/-